

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

MONDAY, THE SECOND DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 33682 OF 2024**

**Between:**

1. HTC Diet Corporation Pvt. Ltd., Rep. by its Managing Director, Office at 24, 12145, Vidyanagar, Hanumakonda, Warangal
2. V. Rajesh Reddy, S/o. V.Narsimha Reddy, Aged 43 yrs., Occu- Busines, R/o. H.No. 4/57 Maheshwram, Narsampet, Warangal District.
3. V.Nagmani, W/o. V Rajesh Reddy, Aged 35 yrs., Occu- Business, R/o. H.No. 4/57 Maheshwram, Narsampet, Warangal Disfrict.

**...PETITIONERS**

**AND**

The Canara Bank, Rep. by its Authorized Officer, Narsampet Branch,  
Warangal District

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondent in issuing e-auction sale notice dated 29/10/2024 vide Ref.No. 6936 AVGL 6487 NAR/SN/1 for proposed to auctioning the properties No.1&2 on 30/11/2024 is illegal, arbitrary and principles of natural justice and consequently set aside the same

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the e-auction sale notice dated 29-10-2024 vide Ref.No. 6936/WGL/6487/NAR/SN/1 for e-auctioning the properties of the petitioners pending disposal of the Writ Petition

**Counsel for the Petitioner: SRI. MAMIDI SAI YADAV RE P  
SRI VENKAT REDDY KODUMURY**

**Counsel for the Respondent: --**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.33682 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mamidi Sai Yadav, learned counsel representing  
Mr. Venkat Reddy Kodumury, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the  
cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as  
infructuous.

Miscellaneous applications pending, if any, shall stand  
closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/-A.V.S.PRASAD  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. VENKAT REDDY KODUMURY Advocate [OPUC]
2. Two CD Copies  
B M  
GJP

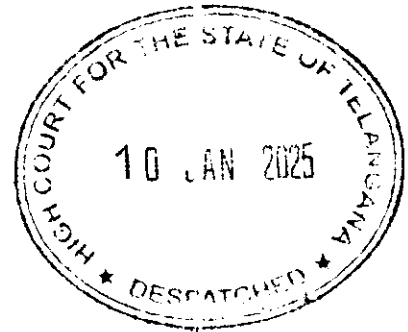
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HIGH COURT

DATED:02/12/2024

ORDER

WP.No.33682 of 2024



DISMISSING THE WRIT PETITION AS INFRUCTUOUS  
WITHOUT COSTS

PA

28/12/24

4 copies.